

(b) if so, the details thereof ; and

(c) to what extent it will affect our engineering export to US ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b) The US Govt. have been levying countervailing duty on iron metal castings imported from India since 1980. Following the 1984 review of the countervailing duty order they had made a preliminary determination on 7th October, 1986 under which the reimbursements made to Indian exporters of castings under the International Price Reimbursement Scheme (IPRS) have been considered as a countervailable subsidy. We are awaiting the results of the final determination and in the meanwhile representations have been made to the US authorities that reimbursements under IPRS should not be considered as a countervailable subsidy.

(c) In case the decision to treat IPRS as a countervailable subsidy is upheld in the final determination by the US Govt., our exports of engineering goods could be adversely affected. It is however not possible to quantify the effect as much would depend upon the extent to which IPRS is availed of by the Indian exporters and whether in respect of such exports the US authorities are able to establish injury to their domestic industries.

#### **Public Money Locked up with Private Sector Companies**

4951. SHRI KAMLA PRASAD SINGH : Will the Minister of FINANCE be pleased to state the amount of public money locked up with private sector companies in the form of share and debentures ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : The information is being collected and will be laid on the Table of the House.

#### **Issue of Convertible Debentures by Companies**

4952. SHRI CHINGWANG KONYAK : Will the Minister of FINANCE be pleased to state :

(a) the details of convertible debentures issued by various public limited companies with their names which are yet to be converted alongwith the details of their face value, interest rate, conversion as well as redemption terms in each case ;

(b) the names of various stock exchanges on which such convertible debentures have been listed alongwith the names of the concerned companies ;

(c) the names of companies which have already been given consent/approval by the Controller of Capital issues for issue of convertible debentures in the near future alongwith the details of face value, interest rate, conversion and redemption terms in each case ; and

(d) the names of companies whose proposals for issue of convertible debentures are pending with the Controller of Capital Issues for consent/approval ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The information is being collected and will be laid on the table of the House.

#### **Relief to Manufacturers of P.V.C. Cables by D.G.S. and D.**

4953. SHRI V. TULSIRAM : Will the Minister of COMMERCE be pleased to state :

(a) whether the manufacturers in the small scale sector who have been awarded contracts by the Directorate General of Supplies and Disposals for supply of cables to various Government Departments have been facing difficulty due to increase in price of PVC after award of contracts by DGS&D, New Delhi ;

(b) whether any representation in this regard has been received from them ; and

(c) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b) Yes, Sir.